

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ANNAPURNA MALLEABLES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Annapurna Malleables Private Limited
2.	Date of incorporation of corporate debtor	08.02.1982
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chhattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310CT1982PTC001913
5.	Address of the registered office and principal office (if any) of corporate debtor	19 INDUSTRIAL ARERA SARORA RING ROAD N0.2 RAIPUR – 493221, C.G.
6.	Insolvency commencement date in respect of corporate debtor	04.09.2019 (Order Received by IRP on 05.09.2019)
7.	Estimated date of closure of insolvency resolution process	02.03.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhavesh Rathod IBBI/IPA-001/IP-P01200/2018-19/11910
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A/101, Shelter CHSL, CSC Road, Opp. Shakti Nagar, Dahisar (E), Mumbai – 400 068 Email: bhavesh76@gmail.com ipbhaveshrathod@triconsulting.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: 502, Marathon Icon, Off Ganpatrao Kadam Marg, Mumbai 400 013 Email: bhavesh76@gmail.com ipbhaveshrathod@triconsulting.org
11.	Last date for submission of claims	19.09.2019 (Order Received by IRP on 05.09.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) Details of Authorized Representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Annapurna Malleables Private Limited on **04.09.2019**.



The creditors of Annapurna Malleables Private Limited, are hereby called upon to submit their claims with proof **on or before 19.09.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The claim may be submitted in their specified forms B, C, D, E and F in the terms of regulation 7, 8, 9, 9(2) and 9A of the Insolvency and Bankruptcy Board of India. (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the operational creditor (except workmen and employees), financial creditor, workmen or employees, authorised representative of workmen and employees and creditors (other than financial creditors and operational creditors), respectively the above mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (insolvency resolution process for corporate persons) Regulation ,2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13(Not Applicable) to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 06.09.2019, Mumbai



Mr. Bhavesh Rathod
Interim Resolution Professional